

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT OF JUNE 04, 2007 TO THE SHAREHOLDERS OF MOUNT EVEREST MINERAL WATER LIMITED (“MEMW”)

This corrigendum (“**Corrigendum**”) is being issued by DSP Merrill Lynch Limited (“**Manager to the Offer**”/“**DSPML**”), on behalf of Tata Tea Limited (hereinafter referred to as “**Acquirer**” / “**Tata Tea**”) pursuant to Regulation 10 and 12 and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the “**SEBI (SAST) Regulations**”) in continuation of, and should be read in conjunction with, the Public Announcement (“**PA**”) dated June 04, 2007 to the shareholders of **MEMW**.

1. Terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA.
2. Shareholders are requested to note that since the Acquirer and Manager to the Offer are in discussions with the Securities and Exchange Board of India (“SEBI”) on certain issues relating to the draft letter of offer, the proposed date of opening of the open offer stated in the PA i.e July 26, 2007 is postponed till further notice in this regard is published by the Manager to the Offer.

This Announcement would also be available on the SEBI's website (www.sebi.gov.in).

Issued on behalf of Acquirer by:
Manager to the Offer



DSP Merrill Lynch Limited

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